

ITEM NO.11

COURT NO.6

SECTION PIL

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (CRL.) NO(s). 135 OF 2003

ANIL SHARMA

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(With appln(s) for stay and impleading as party and vacation of ad-interim ex-parte stay and intervention and modification of court's order and office report and for final disposal)

W.P(CRL.) NO. 200 of 2003

(With appln(s) for stay and With office report and for final disposal)

W.P(CRL.) NO. 267 of 2003

(With appln.(s) for exemption from filing O.T. and directions and intervention and bringing on record

addl. documents and office report and for final disposal)

WITH W.P(CRL.) NO. 139-173 of 2005

(With office report and for final disposal)

W.P(CRL.) NO. 58-115 of 2005

(With office report and for final disposal)

W.P(CRL.) NO. 9-52 of 2005

(With office report and for final disposal)

Date: 31/10/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE R.V. RVEENDRAN

For Petitioner(s)

Mr. Anil Kumar, Adv.

Mr. Varinder Kumar Sharma, Adv.

Mr. S.K. Sabharwal, Adv.

Dr. Kailash Chand, Adv.

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Mr. Krishnan Venugopal, Adv.

Mr. Naresh Kumar, Adv.

Mr. Sidharth, Adv.

Mr. Shishir Pinaki, Adv.

For Respondent(s)

Mr. Ajay Siwach, AAG.

For Haryana

Mr. T.V. George, Adv.

For UOI

Mr. Vikas Singh, ASG.

Mr. Samir Ali, Adv.

Mrs. Asha G. Nair, Adv.

Mr. R.C. Kathia, Adv.

Ms. Sushma Suri ,Adv.

For U.P.

Mr. Pramod Swarup, Adv.

Mr. Sanjay Kumar Singh, Adv.

Mr. Garvesh Kabra, Adv.

Mr. Anuvrat Sharma, Adv.

Mr. B.S. Malik, Sr. Adv.

Mrs. Santosh Singh ,Adv

Dr. Ramesh K. Haritash, Adv.

Mr. N.K. Yadav, Adv.

Dr. Kailash Chand, Adv.

Mr. Jatinder Kumar Bhatia, Adv.

Mr. Ravi Prakash Mehrotra

for West Bengal

Mr. Tara Chand Sharma, Adv.

Ms. Neelam Sharma, Adv.

For H.P.

Mr. J.S. Attri, AAG.

Mr. Subramonium Prasad, Adv.

For Gujarat

Ms. Hemantika Wahi, Adv.

Mrs. Sadhana Sandhu, Adv.

Ms. Pinky Behera, Adv.

Mr. Ravindra Keshavrao Adsure, Adv.

Mr. Gopal Prasad, Adv.

Ms. Vibha Datta Makhija, Adv.

Ms. Kamakshi S. Mehlwal, Adv.

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For Tamil Nadu &

Mr. V.G. Pragasam, Adv.

Pondicherry

Mr. S. Vallinayagam, Adv.

For Meghalaya

Mr. Ranjan Mukherjee, Adv.

For Rajasthan

Mr. Manish Kumar, Adv.

Mr. Ansar Ahmad Chaudhary, Adv.

Mr. Anis Suhrawardy, Adv.

For Bihar

Mr. Gopal Singh, Adv.

& Tripura

Mr. Rituraj Biswas, Adv.

Ms. Vimla Sinha, Adv.

Mr. Nishakant Pandey, Adv.

Mr. B.B. Singh, Adv.

For Orissa

Mr. Janaranjan Das, Adv.

Mr. Swetaketu Mishra, Adv.

For Chhattisgarh

Mr. Dharmendra Kumar Sinha, Adv.

For Arunachal Pradesh

Mr. Anil Shrivastav, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

For Manipur

Mr. S. Biswajit Meitei, Adv.

Mr. B.V. Niren, Adv.

Mr. Ashok Mathur, Adv.

For Goa

Ms. A. Subhashini, Adv.

Mrs. Anil Katiyar, Adv.

For Assam

Mr. Rikku Sarma, Adv.

M/s. Corporate Law Group, Adv.

ALL Uts

Mr. S. Wasim A. Qadri, Adv.

Ms. Varuna Bhandari Gugnani, Adv.

Mr. D.S. Mahra, Adv.

For Nagaland

Ms. Sumita Hazarika, Adv.

Mrs. D. Bharathi Reddy, Adv.

Mr. Praveen Chaturvedi, Adv.

For Mizoram

Mr. K.N. Madhusoodhanan, Adv.

Mr. R. Sathish, Adv.

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For Punjab

Mr. R.K. Rathore, AAG.

Mr. M.K. Verma, Adv.

Mr. Arun Kumar Sinha, Adv.

For Sikkim

Mr. A. Mariarputham, Adv.

Mrs. Aruna Mathur, Adv.

For

Arputham, Aruna & Co.

for Kerala

Mr. P.V. Dinesh, Adv.

For Karnataka

Mr. Sanjay R. Hegde, Adv.

Mr. Anil K. Mishra, Adv.

Mr. Vikrant Yadav, Adv.

Mr. Sashidhar, Adv.

Mrs. Naresh Bakshi, Adv.

Mr. K.R. Sasiprabhu, Adv.

Mr. Raj Singh Rana, Adv.

UPON hearing counsel the Court made the following

O R D E R

CRL.MISC.PETITION NO.5244/2004 IN W.P.(CRL.)NO.135/2003

Mr. B.S. Malik, learned senior counsel appearing for the petitioner desires to

withdraw this petition. Petitioner is allowed to withdraw the petition. The criminal

miscellaneous petition is dismissed on withdrawal.

W.P.(CRL.)NOS.135, 200 AND 267 OF 2003

These petitions are delinked from the rest of the petitions. Criminal Appeal

No.406 of 2004 to be listed along with these petitions after eight weeks.

W.P.(CRL.)NO.267 OF 2003

Union of India and all the State Governments have been arrayed as the party

respondents. Despite grant of sufficient time, except State of Sikkim, none has filed

counter-affidavit in the amended writ petition. We grant further eight weeks' time to all

the State Governments to file counter-affidavit in the amended writ petition. Such counter-

affidavits must be filed by a person who is having an authority in the running State

Government preferably by a Secretary (Home Department). The respective States must

file counter-affidavit pre-emptorily within eight weeks.

The State of U.P. is allowed to file a detailed affidavit within eight week

s. List

thereafter. Petitioner may also file additional documents in the meantime.

(PAWAN KUMAR)

(ANAND SINGH)

COURT MASTER

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